

and Himatnagar. It is the intention of Government to set up one Nehru Yuvak Kendra each in every district of the country including those in tribal areas of Gujarat during the Seventh Five Year Plan period. The enrolment of students in Gujarat under National Service Scheme also serves the same purpose. Besides, financial assistance is available to voluntary youth agencies.

(c) There exists an allocation of Rs. 395 lakhs in 1985-86 for the activities of the Nehru Yuvak kendras and of about Rs. 18 crores for Central youth programmes as a whole. Allocation of funds is not made State-wise. Each kendra is provided up to Rs. 1.68 lakhs for its activities in one financial year and expenditure on other youth schemes depends on the activities undertaken in the State concerned. The allocations for youth programmes in the Seventh Five Year Plan will depend on available resources.

(d) Welfare activities aim at development of the personality of the youth through social service and other beneficial activities. While the schemes the Department do not offer employment directly, the vocational training programmes run by it and the general awareness created among youth through them increase the employment potential of young persons.

2762. [Transferred to the 23rd August, 1985.]

Categorisation of Tharu Caste as 'Scheduled Tribes' in Bihar

2763. SHRI SURAJ PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Tharu caste in Uttar Pradesh has been included in the Scheduled Tribes;

(b) whether it is a fact that Tharu caste in Bihar has been included in the Backward class (Annexure 1);

(c) whether it is a fact that the Government of Bihar has recommended for its inclusion in the Scheduled Tribes; and

(d) what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):

(a) According to the Constitution (Scheduled Tribes) Order, 1967, Tharu community has been specified as Scheduled Tribes in Uttar Pradesh.

(b) Yes, Sir.

(c) The recommendations received from the Government of Bihar cannot be disclosed in the Public interest.

(d) The above proposal along with similar other proposals are being considered in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes in consultation with the concerned State Governments/U. T. Administrations and in accordance with the relevant criteria followed in the matter. Comments from some of the State Governments are still awaited. The final view in the matter would be taken after the comments from all the State Governments have been received in full. Further, amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

Viability of the transport and hotel units of the ITDC

2764. SHRIMATI USHA MALHOTRA:

DR. LOKESH CHANDRA:

SHRIMATI KAILASHPATI:

SHRI P. N. SUKUL:

SHRI ROSHAN LAL:

Will the PRIME MINISTER be pleased to state:

(a) the profits/losses by the seventeen tourist transport services run by the ITDC during 1984-85; and

(b) the profits made by 24 hotels run by the ITDC during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL

AVIATION (SHRI ASHOK GEHLOT): (a) and (b) Information is given as under:—

			(Rupees in lakhs)
	Total number of units operated by ITDC during 1984-85	operating profit/loss	Net profit/Loss
1. Ashok Travels & tours	18	114.68	(-) 22.59
2. Hotels	24	844.74	(-) 55.47 (prov)

Compensation for Vehicles destroyed in Delhi Riots

2765. DR. C. SILVERA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 1699 given in the Rajya Sabha on the 16th May, 1985 and state;

(a) what is the number of claims for the vehicles burnt, damaged during the November, 1984 riots in Delhi received by Government so far and of those which have been cleared;

(b) what is the number of claims pending disposal with Government;

(c) whether any such claims have been received from some residents of Faridkot district of Punjab whose trucks were destroyed in Delhi during the riots, if so, the details thereof;

(d) whether any payment to such persons has been made if so, the details thereof stating the names of persons, their vehicle numbers, mode of payment, the date of payment and amount paid to them; and

(e) what are the names of residents of Delhi who have filed claims and received payment for the loss suffered on account of such claims?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND HOME AFFAIRS (SHRI ARIF MOHD. KHAN): (a) The Delhi Administration has so far received 278 claims for the vehicles burnt/damaged during the November, 1984 riots in Delhi. 111 claims

from out of these have already been cleared.

(b) 167 such claims are pending disposal with the Delhi Administration.

(c) No such claims have been received from the residents of Faridkot district in Punjab.

(d) Question does not arise in view of reply at (c) above.

(e) A list of residents of Delhi who have filed claims and received payments for losses caused to their vehicles in the November, 1984 riots is attached at Annexure.

Annexure

List of residents of Delhi who have filed claims and received payment for losses caused to their Vehicles in November, 1984, Riots

1. Lt. Col Harinder Singh Bedi.
2. Kuldeep Singh.
3. Iqbal Singh.
4. Dil Bag Singh.
5. Smt. Jaswant Kaur.
6. Surender Singh.
7. Santhok Singh.
8. Joginder Singh.
9. Mohan Singh.
10. Inderjit Singh.
11. Harjit Singh.
12. Prabhjit Singh.
13. Gurcharan Singh.
14. Gian Chand.